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KOCHI - 682 031
DATED - 23.11.2017

PROCEEDINGS

Judicial Department - Establishment - Inter-district transfer of Clerk - Sanctioned - Orders issued.

- Read:-
1. Letter No. C1 - 4/17 dated 06/07/2017 of the District Judge, Thiruvananthapuram
 2. High Court O.M of even no dated 20/7/2017
 3. Letter No. A1 -1670/17 dated 18/08/2017 of the Chief Judicial Magistrate, Pathanamthitta
 - 4 Application dated 10/08/2017 of Sri.Shibu. T Clerk, Judicial First Class Magistrate's Court, Adoor.
 5. G.O.(Ms) No. 04/61/PD dated 02.01.1961.

ORDER NO. C7 - 62236/2017

As per the letter read as 1st paper above, the District Judge, Thiruvananthapuram reported one vacancy of Clerk, to be filled up by the High Court through inter-district/departmental transfer.

On consideration of the applications received in pursuance of the High Court O.M read as 2nd above, the High Court has decided to grant inter-district transfer to the seniormost candidate Sri.Shibu.T . Clerk, Judicial First Class Magistrate's Court, Adoor. He has expressed willingness to be ranked as junior to the juniormost Clerk in the Civil Judicial Wing of Thiruvananthapuram.

Accordingly, Sri Shibu.T . Clerk, Judicial First Class Magistrate's Court, Adoor is transferred and allotted to the Civil Judicial Wing of Thiruvananthapuram subject to the terms and conditions laid down in the Government Order read as 5th paper above, and other rules governing inter-district transfer of Government Employees.

The joining time of the transferee will be governed by Rule 136, Part I KSRs.

The District Judge,Thiruvananthapuram shall issue necessary posting orders to the transferee.

(By Order)

K.Babu

Registrar (Subordinate Judiciary)

To

The District Judge,Thiruvananthapuram

The Chief Judicial Magistrate, Pathanamthitta

The person concerned. (Through the Chief Judicial Magistrate, Pathanamthitta)

The IT Section, High Court(for publishing in the website)

The Administrative Record Section, High Court. (2 Copies)

The file/Stock file.